

**FORM A****PUBLIC ANNOUNCEMENT**

{Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016}

**FOR THE ATTENTION OF THE CREDITORS OF  
10i COMMERCE SERVICES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	10i Commerce Services Private Limited
2.	Date of incorporation of corporate debtor	10 March 2015
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200KA2015PTC079186
5.	Address of the registered office and principal office (if any) of corporate debtor	Wework, 1st Floor, Block L Embassy Tech Village, Outer Ring Road, Devarabisanahalli Bangalore, Karnataka, India- 560103
6.	Insolvency commencement date in respect of corporate debtor	12 June 2023(Order pronounced 09 June 2023)
7.	Estimated date of closure of insolvency resolution process	09 December 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Surendra Raj Gang Regn. No. – IBBI/IPA-001/IP-P01066/2017-2018/11773
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GT Restructuring Services LLP, L 41 Connaught Circus, New Delhi, National Capital Territory of Delhi - 110001 E: Surendra.Raj@in.gt.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	GT Restructuring Services LLP, L 41 Connaught Circus, New Delhi - 110001 E: IP.10icspl@in.gt.com
11.	Last date for submission of claims	26 June 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of a corporate insolvency resolution process of the 10i Commerce Services Private Limited on 09 June 2023 (Order received on 12 June 2023). The creditors of 10i Commerce Services Private Limited, are hereby called upon to submit their claims with proof on or before 26 June 2023 to the Interim Resolution Professional at the address mentioned against entry no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

Place: New Delhi  
Date: 14 June 2023

**Surendra Raj Gang**  
**Interim Resolution Professional**

